GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2712 ANSWERED ON:10.12.2012 CLEARANCE NORMS FOR OIL AND GAS PIPELINES

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Bhagora Shri Tarachand;Dharmshi Shri Babar Gajanan;Yaskhi Shri Madhu Goud

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has set norms/rules for giving green clearances and regulation of oil and gas pipelines spread across the Country;
- (b) if so, the details thereof;.
- (c) whether it has come to the notice of the Government that there are oil and gas spills from the pipelines and various oil companies dispose off hazardous waste in a pit instead of sending it through a legally mandated treatment facility;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) whether the Government proposes to review and modify the rules for giving green clearances and regulation of oil and gas pipelines; and
- (f) if so, the action taken/being taken by the Government in this regard and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) As per the Environmental Impact Assessment (EIA) Notification, prior environmental clearance is mandatory for oil and gas transportation pipeline (crude and refinery/petrochemical products), passing through national parks/sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal.
- (c) & (d) An incident of oil spill in Oil and Natural Gas Corporation (ONGC) pipeline has occurred on 2nd November, 2012 in Nagapattinam District of Tamil Nadu. Environmental clearance to the Oil and Gas pipeline projects is accorded subject to stipulation of various environmental safeguards. These inter-alia include online monitoring system for checking health of the pipeline; compliance to Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008; soil bio-remediation of contaminated soil in case of oil leakage and measures for risk mitigation and preparation of onsite and offsite disaster management plan.
- (e) & (f) Does not arise in view of the reply given above to parts (a), (b), (c) & (d)